23 Prevention of

ORDINANCES PROMULGATED BY THE PRESIDENT

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy each of the following Ordinances under sub-clause (a) of clause (2) of Article 123 of the Constitution:—

(i) The Foreigners Laws (Amendment) Ordinance, 1957 (No. 1 of 1957). [Placed in Library. *See* No. S-17/57.]

-^ (ii) The Prevention of Corruption (Amendment) Ordinance, 1957 (No. 2 of 1957). [Placed in Library. See No. S-18/57.]

TWENTIETH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1955-56)

SHRI R. M. DESHMUKH (Bombay): Sir, I beg to lay on the Table a copy of the Twentieth Report of the Public Accounts Committee (1955-56) on the Delhi Road Transport Authority (Bus-Section), Vol. II— Evidence.

THE PREVENTION OF CORRUP-TION (AMENDMENT) BILL, 1957

"अष्टाचार निवारण अधिनियम, १९४७ में और संशोधन करन क विधयक क परःस्थापन की अनमति दी जाय।"

MR. CHAIRMAN: The question is:

"That leave be gTanted to introduce a Bill further to amend the-Prevention of Corruption Act, 1947."

The motion was adopted.

अगेगोबिन्द बल्लभ पंतः मैं विधयक को पुरःस्थापित करताहं।

MR. CHAIRMAN: The House stands, adjourned till 11 o'clock tomorrow.

The House then adjourned at twenty minutes past twelve of the clock till eleven of the clock on Tuesday, the 19 tb March 1957.